

Central Administrative Tribunal
Principal Bench

O.A.No.1920/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 12th day of April, 1999

(10)

Brijesh Kumar
s/o Shri Puttan Lal
r/o F-64/C8
House No.100
Sector-40
Noida, Gautam Budh Nagar. Applicant

(By Mrs. Meera Chhibber, proxy of Ms. Richa Goel, Advocate)

Vs.

1. Union of India through
its Secretary
Ministry of Communication
Department of Telecommunication
Sanchar Bhawan
New Delhi.
2. Chief General Manager
Telecom West
Department of Telecommunications
Dehradun.
3. General Manager, Telecom
Department of Telecommunications
Jaina Tower, Raj Nagar
Ghaziabad.
4. General Manager Telecom II
Department of Telecommunications
Sector 39
Noida, Gautam Budh Nagar.
5. Sub Divisional Officer
Department of Telecommunications
Sector 39
Telephone Exchange
Noida, Gautam Budh Nagar.
6. Sub Divisional Engineer
Department of Telecommunications
E-10 B Telephone Exchange
Sector 19 Noida
Gautam Budh Nagar. Respondents

(By Shri K.R.Sachdeva, Advocate)

O R D E R (Oral)

The applicant claims that he was engaged as casual labourer with the Department of Telecommunication, Noida and worked from 12.2.1994 to 12.6.1998. On that basis the applicant claims that he is entitled to grant

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of temporary status and regularisation. He is aggrieved that the respondents, on the other hand, had terminated his services from 12.6.1998. He has come before the Tribunal now seeking a direction to the respondents to reinstate him, grant temporary status and further regularisation of his services.

2. When the matter came up today, the learned counsel for the respondents submitted that the present application has been filed without exhausting the departmental remedies. The learned counsel for the applicant submits that the applicant is not allowed to enter the premises of the respondents and for that reason the applicant has not been able to give his representation.

3. In the facts and circumstances of the case, I dispose of this OA with a direction that the respondents will treat the present OA as his representation and dispose of the same within a period of six weeks from the date of receipt of a copy of this order with a reasoned and speaking order to the applicant.


(R.K. AHOOJA)
Member (A)

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